

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.51 of 2010
Cross Objection No.52 of 2010

(Arising out of Order-in-Original No.11/GHY/CE(A)/GHY/09 dated 16.11.09 passed by Commissioner of Central Excise, Guwahati)

Commissioner of CGST & Excise, Guwahati
Nilmani Phukan Path, Christian Basti, Guwahati-781005

Appellant

VERSUS

M/s Candida Enterprise
Kaliram Medhi Road, Ranibari, Guwahati-781008

Respondent

APPEARANCE :

Shri K.Chowdhury, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.....75119/2023

DATE OF HEARING : 27 .02.2023
DATE OF DECISION : 27 .02.2023

Per Ashok Jindal :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Cross Objection also gets disposed of.

(Pronounced in the open court.)

Sd/-
(Ashok Jindal)
Member (Judicial)

Sd/-
(K.Anpazhakan)
Member (Technical)

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